

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:509

ANSWERED ON:02.05.2000

BENEFITS TO THE FAMILIES OF THE MARTYR JAWANS OF THE PARA MILITARY FORCES

SUNDER LAL TIWARI;TARUN GOGOI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the benefits provided to the families of the martyrs of the recent Kargil war are not being extended to the families of the Jawans of the Para-Military Forces deployed in Jammu-Kashmir;
- (b) if so, the reasons therefor;
- (c) the number of jawans of the Central Reserve Police Force and other Para-Military Forces who sacrificed their lives in the Kargil conflict;
- (d) the number of their dependants who have applied for a job on compassionate ground;
- (e) the number of applicants out of them who are widows;
- (f) the number of dependants provided employment so far; and (g) the time by which the remaining persons are likely to be given employment ?

Answer

MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI)

(a) to (g) : A statement is laid on the Table of the House.

As per existing rules, the next of kin (NOK) of the Central Para-Military Forces (CPMFs) killed during Kargil conflict are entitled to the same pensionary benefits as NOK of deceased Armed Forces personnel. However, the ex-gratia lumpsum compensation payable to the NOKs of CPMFs is Rs.7.5 lakh in case the person dies in enemy action in international war or border skirmishes or during action against militants, terrorists, extremists etc. the NOK of Armed Forces personnel is entitled to Rs.10 lakhs in case of death during Kargil conflict during the period between 1.5.1999 to 31.10.1999. This is because the Kargil conflict was considered a war/war like engagement in which normally only Armed Forces personnel participate.

2. Only one CPMF officer was killed in Kargil conflict. An ex-gratia compensation of Rs.7.5. lacs has already been paid and the matter of additional payment of Rs.2.5 lacs is under consideration of the Govt.